

- (b) if so, the details of their demands; and
(c) the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes, Sir. Rashtriya Kendriya Vidyalaya Adhyapak Sangh (Jagat), one of the recognised teachers' association have submitted a charter of 21 demands. Their demands inter-alia include grant of TGT grade to Yoga and Music Teachers, amendment in PRT Scale (Entry, Senior and Selection Scale), Additional increment for Higher qualification to all the teachers, extension of retirement age from 60 to 62 years, Bonus to all PGTs.

(c) The demands are considered in accordance with relevant rules and procedure. TGT grade to Yoga teachers has since been granted. Some demands which are acceptable in principle are at various stages of consideration. The position in respect of other demands has been explained to the recognised associations of teachers during formal negotiation with them.

Subletting of Garage

106. SHRI AMAR ROY PRADHAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

- (a) whether attention of the Government has been drawn to the newsitem captioned "Rent a Garage Innocent outsiders, insecure residents" appearing in 'Neighbourhood flash' dated December 20-26, 1998;
(b) if so, the facts reported therein;
(c) the reaction of the Government thereto; and
(d) the action taken by the Government in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) Yes, Sir. News item, inter-alia, mentions that a few of the residents of Sector-I Pushp Vihar have given their garages to the people from the hills who reside there alongwith their families and in return they work for the owners of the garages. These people create nuisance and unhygenic conditions.

(c) and (d) Whenever reports/complaints about subletting/misuse of garages are received from the concerned CPWD Inquiry Offices or from other sources, checking is carried out by the Directorate of Estates and in case subletting or misuse is proved

during enquiry, action including cancellation of the allotment is taken as per rules.

Pulses

107. SHRI HANNAN MOLLAH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

- (a) whether the acute shortage of pulses is likely to be occurred during the current and the next year;
(b) if so, the details and the reasons therefor;
(c) the production and stock of pulses in the country at present; and
(d) the steps taken in advance to face any eventuality in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) and (b) The availability of pulses in the country is likely to improve due to expected production of 14.78 million tonnes during 1998-99 Crop Year as against the final Production Estimate of 13.07 million tonnes for 1997-98.

(c) The total production of pulses in the country is likely to be 14.78 million tonnes during 1998-99 Crop Year. There being no procurement of pulses under Minimum Support Price (MSP) and there having been no imports of pulses on Government account, there are no stocks of pulses in the central pool.

(d) Import of pulses under Open General Licence (OGL) is freely allowed with zero per cent customs duty. The Minimum Support Prices of Pulses for 1998-99 season have been raised adequately to increase the production and productivity of pulses. National Pulses Development Project is in operation to accelerate the production of pulses in the country.

Indian Police Service

108. SHRI SATNAM SINGH KAINTH : Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of serving SCs/STs officers belonging to the Indian Police Service;
(b) whether the Government are considering a crash programme for recruiting additional SCs/STs in the Indian Police Service during the year;
(c) if so, the details thereof; and
(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) 618 SCs/STs officers are presently serving in the IPS.

(b) No Sir.

(c) Does not arise.

(d) The recruitment to the Indian Police Service is made through a Combined Civil Service Examination conducted by the UPSC. Vacancies in the Indian Police Service for SCs/STs are filled up as per the Reservation Policy.

Administration
Tamil as a Subject of Ph.D *225*

109. **SHRI KANCHI PANNEERSELVAM** : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Tamil language has been included as a subject of study for Ph.D. programmes in all Central Universities;

(b) if so, the number of scholars awarded Ph.D. degree by these Universities in Tamil during the last three years; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Communal Violence *225-23*

110. **SHRI TATHAGATA SATPATHY** :
SHRI P.S. GADHAVI :
SHRI VITHAL TUPE :
SHRI HARI KEWAL PRASAD :
SHRI K.D. SULTANPURI :
SHRI E. AHAMED :
SHRI TARIQ ANWAR :
SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents of communal violence took place in the country during each of the last three years till date, State-wise;

(b) the details of loss of lives and property suffered and the persons arrested during the violence, State-wise;

(c) whether the Government have set up any committee to find out the reasons for increasing communal violence in the country;

(d) if so, the details thereof;

(e) whether any action plan has been drawn up by the Committee to check the communal violence;

(f) if so, the details thereof; and

(g) if not, any other steps proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Available information in this regard is given in the enclosed statement.

(c) No, Sir.

(d) to (f) Do not arise.

(g) Though 'Public Order' and 'Police' are State subjects as per the Constitution of India and maintenance of law and order and prevention of crime is primarily the responsibility of the State Governments, the Central Government has been taking several measures to keep the communal situation under control and to provide protection to the minorities. Some of these measures are mentioned below :

- (i) Sharing of intelligence with the State Governments.
- (ii) Sending advisories to the State Governments from time to time.
- (iii) Assisting the State Governments by providing the Central Para-Military Forces, etc. (The Central Government has also constituted a Special Force, viz., Rapid Action Force, for controlling communal riots and tensions.)
- (iv) Assisting the State Governments in upgradation of their policing infrastructure.

After the recent incidents involving minorities, the Chief Secretaries of the concerned States have been advised to issue suitable instructions to the district law and order enforcing authorities to respond immediately to the complaints relating to harassment of minorities and initiate prompt and effective action to identify and punish guilty persons. The Government is firmly of the view that acts of violence against any community, wherever and in whatever form they occur, must be dealt with sternly and exemplary punishment awarded to the perpetrators of such violence.